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## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A/350/1085/2015

Date of Order: 18.02.2021

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sri Pradip Kumar Purkait, son of Late Bhanda Kumar Purkait, Ex FGM of GE (Central), Kolkata residing at village – Bhowanipore, Post Ofice – Mukundapore, Police Station – Ramnagar, District – South 24 Parganas, West Bengal, Pin – 743368.

--Applicant

--vs--

1. Union of India, service through the Secretary, Ministry of Defence South Block New Delhi 110001.
2. Chief Engineer, Kolkata Zone, MES, Ballygunge, Maidan Camp, Gurusaday Road, Kolkata – 700019.
3. The Engineer-in-charge Branch (E-in-CS Branch) Army Heard Quarter, Kashmir House, DHO, Post Office New Delhi, Pin 110011.
4. The Chief Engineer, Head Quarter, Eastern Command, Fort William, Kolkata – 700021.
5. Smt. Suprobona Khanra, Widowed daughter of late Bhanda Kumar Purkait and widow of Late Keshab Khanra, residing at Village – Bhowanipore, Post Office – Mukundapore, P.S Ramnagar, District – South 24 Parganas.

--Respondents.

For The Applicant(s): Mr. M. Bhattacharjee, counsel

For The Respondent(s): Mr. Sukanta Banerjee, counsel

### O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. The applicant has sought for the following reliefs:

- a) Directing the respondents, their agents, subordinates to rescind and/or cancel the order dated 20.02.2007 passed by the respondents in Memo No. 1003/9/729 ETC (2) and to appoint your applicant on compassionate ground in a suitable post.
- b) Directing the respondents to produce and/or caused to be produced the said record of the case to the Hon'ble High Court, so that consonable justice may be done by grating the same.

- c) A rule NISI in terms of prayers (a) and (b) as above.
- d) such other order or orders and/or direction or direction as your Lordships may deem fit and proper.
- e) Costs and incidental charges of this application."

3. Ld. counsel for the applicant submits that the applicant is aggrieved as his prayer for compassionate appointment has not been considered by the authorities and has approached this Tribunal seeking direction upon the authorities to consider his case.

4. Ld. counsel for the respondents would very fairly submit that the case of the applicant would be considered as and when vacancies would arise.

5. In view of the fact that the case of the applicant would be considered once again against available vacancies, we dispose of the O.A with a direction upon the respondents to act in accordance with law and pass appropriate.

6. The O.A stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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